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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


**IA 32 of 2018 in C.P. (I.B) No. 66/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018**

Name of the Company: Ramchandra B Chaudhary RP  
V/s.  
Anil Ltd. & ors

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Vishal Dave and Nipun Singhvi	Advocate	Applicant	
2.				

**ORDER**

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Respondent in IA 32/2018.


Applicant filed proof of dispatch of copy of application.

Applicant is directed to file proof of service of copy of application.

Applicant is directed to issue notice informing the date of hearing on Respondents and shall file proof of service.

Respondents shall file their reply, if any, within one week serving a copy in advance to other side.

List the matter on 05.02.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 24th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**